

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

BEFORE THE CENTRAL GOVERNMENT THROUGH REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE I, MINISTRY OF CORPORATE AFFAIRS

In the matter of the Sub-section (a) of Section 13 of the Companies Act, 2013 and Clause (a) of Sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **RIVERWALK HOLDINGS PRIVATE LIMITED (CIN: U67190DL2021PTC375889)**

having its registered office at **D-2, S.C. II, G.F., Mansarovar Garden, West Delhi, New Delhi, India, 110015**

-Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government through the Regional Director under Section 13 of the Companies Act, 2013 seeking confirmation of Alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 28th March 2026, to enable the Company to change its Registered Office from "State of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd floor, Pt. Deendayal Anandya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned above.

For and on behalf of **Riverwalk Holdings Private Limited**

Jai Sumar Singh (Director)

Place: New Delhi Date: 01/05/2026 DIN: 08090625

"FORM NO. INC-19"

[Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (4) of section 8 of the Companies Act, 2013, an application has been made to the Regional Director, Northern Region, Chandigarh by IIT Foundation For Accreditation And Assessment, having its registered office at 3rd, 4th, IIT Delhi Technopark (I-Tec) Plot No. 4b, RGC, P O Rai, Sonapat-131029, to approve to convert the said Section 8 company into a Private Limited Company. The application in Form INC-18 has been filed with the Regional Director on 20th April 2026. The Special Resolution authorizing the said conversion was passed in the General Meeting of the Company held on 30th March, 2026.

2. The principal objects of the company are as follows:

To carry on all kinds of activities related to accreditation, assessment, certification, determination, and demonstration of competence of organizations and educational institutions.

To promote and recognize excellence in technical education in colleges and universities, at both the undergraduate and postgraduate levels and to provide accreditation/ certification equally through the accreditation process.

3. A copy of the draft memorandum and articles of the proposed company may be seen at 3rd, 4th, IIT Delhi Technopark (I-Tec) Plot No. 4b, RGC, P O Rai, Sonapat-131029.

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Regional Director, Northern Region, Chandigarh, within thirty days from the date of publication of this notice, by a letter addressed to the Regional Director, 3rd Floor, Corporate Bhawan, Plot No. 4-B, Sator-27 B, PIN-160019, Chandigarh, a copy of which shall be forwarded to the Applicant Company at the registered office at 3rd, 4th, IIT Delhi Technopark (I-Tec) Plot No. 4b, RGC, P O Rai, Sonapat-131029.

For and on behalf of **IIT FOUNDATION FOR ACCREDITATION AND ASSESSMENT**

RANGAN BANERJEE DIRECTOR

Dated: 02.05.2026 DIN: 03565956

R/O: DIRECTOR'S LODGE, IIT DELHI, NEW DELHI-110016

INDIAN INSTITUTE OF TECHNOLOGY DELHI, HAUZ KHAS NEW DELHI-110016

BEFORE THE REGIONAL DIRECTOR, Delhi In the matter of the Companies Act, 2013, Section 13(4) and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

AND
In the matter of **SHIVAM HOLO PACK PRIVATE LIMITED** having its registered office at **WZ-20-A Ist Floor Chhanamal Park, New Delhi, Delhi, India, 110026.**

NOTICE

Notice is hereby given to the General Public that the Company proposes to make an application to the Regional Director under Section 13 of the Companies Act, 2013, seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on 02nd April 2026 to enable the Company to change its Registered Office from the "WZ-20-A Ist Floor Chhanamal Park, New Delhi, Delhi, India, 110026" to the "D-28 Site-C, Industrial Area, Surajpur Greater Noida, Gautam Buddha Nagar, Uttar Pradesh, 201301".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **30,A-3, Sector-3, Rohini, North West Delhi, Delhi-110085**, within fourteen days from the date of publication of this notice with a copy to the Company at its registered office at the address mentioned below:

Date: 30/04/2026 For and on behalf of

Place: Delhi **SHIVAM HOLO PACK PRIVATE LIMITED**

DAMODAR SWAROOP GUPTA

Designation: Director

DIN No.: 00560467

Address: 30,A-3, Sector-3, Rohini, North West Delhi, Delhi-110085

SMFG INDIA CREDIT COMPANY LIMITED
Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Co. Ltd.** ("SMFG INDIA CREDIT"), having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Madhavayal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6 B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.02.2026 calling upon the borrower(s) 1) Komal Saini 2) Subhash Chand under loan account number 214720911347230 to repay the amount mentioned in the notice being **Rs. 25,50,319/-** (Rupees Twenty Five Lakhs Fifty Thousand Three Hundred Nineteen Only) as on 5/2/2026 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **29th Day of April, 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **SMFG India Credit Co. Ltd.** for an amount of **Rs. 25,50,319/-** (Rupees Twenty Five Lakhs Fifty Thousand Three Hundred Nineteen Only) as on 5/2/2026 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

OWNER OF PROPERTY: KOMAL SAINI
DESCRIPTION OF PROPERTY: INDUSTRIAL LAND TOTAL ADMEASUREMENT 288.15 SQ. MTRS. (EAST 38 FT 6 INCH, WEST 41 FT 6 INCH, NORTH 79 FT SOUTH 80 FT) WITH COVERED AREA OF 172.86 SQ. MTRS. COMPRISING OF 80.50 MTRS. SITUATED AT KHASRA/NO. 1026, 121 SQ. MTRS. SITUATED AT KHASRA/NO. 875 AND 87.15 SQ. MTRS. AT KHASRA/NO. 10631 MIN AT MALJA SALEMPUR, RAJPUTANA WARD NO. 24, (PRESENTLY WITHIN SEEMA NAGAR NIGAM ROORKEE) ROORKEE, HARIDWAR BOUNDED BY: EAST: ROAD 18FT WIDE, WEST: LAND OF BIR SINGH, NORTH: FACTORY RAMAN GROVER, SOUTH: ROAD 18FT WIDE

Date: 29 April, 2026 SD/- Authorized Officer

Place: Roorkee **SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT")**

SMFG INDIA CREDIT COMPANY LIMITED
Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Co. Ltd.** ("SMFG INDIA CREDIT"), having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Madhavayal, Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6 B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400076, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.02.2026 calling upon the borrower(s) 1) Babita Sanjay Kumar 2) Sanjay Kumar 3) Jagviji Vijay Kumar under loan account number 211120911470011 to repay the amount mentioned in the notice being **Rs. 25,15,020/-** (Rupees Twenty Five Lakhs Fifteen Thousand Twenty Only) as on 5/2/2026 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **29th Day of April, 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **SMFG India Credit Co. Ltd.** for an amount of **Rs. 25,15,020/-** (Rupees Twenty Five Lakhs Fifteen Thousand Twenty Only) as on 5/2/2026 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

OWNER OF PROPERTY: JAGVITI VIJAY KUMAR VERMA
DESCRIPTION OF PROPERTY: PROPERTY FALLING UNDER NAGAR PALIKA SAMITI HARIDWAR ADMEASUREMENT 962 SQ FT (EAST 37 FT, WEST 37 FT, NORTH 26FT, SOUTH 26 FT) KHASRA NO. 339, SITUATED AT SATIGHAT KANKHAL PARGANA JHALAPUR, HARIDWAR BOUNDED BY: EAST: MARY PROPERTY, WEST: ROAD 8FT WIDE, NORTH: ROAD, SOUTH: PROPERTY OF KAMLESH DEVI

Date: 29 April, 2026 SD/- Authorized Officer

Place: Haridwar **SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT")**

pnB Housing
Finance Limited

Regd. Office: 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones: 011-23571711, 23557172, 23705414, Website: www.pnbhousing.com

Haridwar Branch: Old Dilshad Main Road, Next to Aurobindo Ashram, Jwalapur, Haridwar-249407 (Uttarakhand)

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHF"), had issued Demand notice U/S 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/S 13(2) of the said Act, you are hereby called upon to pay PNBHF within a period of 60 days from the date of publication of this demand notice the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHF, only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. FURTHER, you are prohibited U/S 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Account No. **Name/Address of Borrower and Co-Borrower (s)** **Item & Address of Guarantors** **Property (ies) Mortgaged** **Date of Demand Notice** **Amount U/S on date Demand Notice**

HOU/HW R/0818/S 70546 B.O. **Mr. Sanjay Sharma (Borrower) & Mrs. Meenakshi (Co-Borrower) Add-1: 206K, Indra Vihar, Roorkee, Sunhara, Sunhara Road, Kashipuri, Roorkee, Haridwar, Uttarakhand-247667 Add-2: Private Plot No.1, Part of Khasra No.425, Situated At Near Mohalla Satti, Under Nagar Nigam, Tehsil Roorkee, Distt Haridwar, Uttarakhand-247667** **NA** **Private Plot No.1, Part of Khasra No.425, Situated At Near Mohalla Satti, Under Nagar Nigam, Tehsil Roorkee, Distt Haridwar, Uttarakhand-247667** **25-04-2026** **Rs.13,09,304.85/- (Rupees Thirteen Lakh Nine Thousand Three Hundred Four and Eighty Five Paise only) due as on 25-04-2026**

Haridwar **Sanjay Sharma (Borrower) Add-3: Axa Parentalis Ltd, Axa House, Jamalpur, Puhana Chowk, Roorkee, Haridwar, Uttarakhand-247667**

Place: Haridwar, Dated: 02.05.2026 Authorized Officer (M/s PNB Housing Finance Ltd.)

KVB Karur Vysya Bank
Smart way to bank

Asset Recovery Branch, No.6, 3rd Floor, Opp: Metro Pillar No: 80, Pusa Road, Karol Bagh, New Delhi - 110 005

Ph-011-35008283 Email : arbdelhi@kvbm.com

E-AUCTION ON 19.05.2026

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER SARFAESI ACT, 2002

In exercise of powers conferred under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of secured assets of the following borrowers taken by Authorised Officer for recovery of the secured debts as mentioned below, due to The Karur Vysya Bank Ltd. of the under mentioned branches from the following borrowers/guarantors.

Whereas the undersigned has decided to put up for E-auction of the immovable properties offers are invited by way of E-Tender for purchase of the following assets on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" and "WITHOUT RECOURSE" basis.

S. No. **Borrower Name** **Lending Branch** **Location of property** **Nature of property** **Reserve Price (In Rs.)** **EMD Amount (In Rs.)** **Contact person / Ph.No./ Email**

1 M/s Shivalk International Karolbagh 886/1, Ground Floor (Back terrace rights) without roof Road, Karolbagh, New Delhi - 110005 Commercial Shop 40,60,000.00 4,06,000 Mr. Rajesh Thakkar, 9910972101 rajeshthakkar@kvbm.com

2 M/s Raj Enterprises Lawrence Road Entire First Floor, without roof rights along with parking rights in still portion at Municipal No. L-2/28, portion of Old Plot No. 28, Shastri Nagar, Delhi - 110052 Residential Flat 43,05,000.00 4,31,000 Mr. Rajesh Thakkar, 9910972101 rajeshthakkar@kvbm.com

Details of borrowers: S1.No.1 : Karolbagh Branch Name of Borrower - M/s Shivalk International, a sole proprietary firm of Mr. Maneesh Mehta, and guarantor Mr. Maneesh Mehta, S/o Sh. Anil Kumar Mehta, R/O QD-41, Vishakha Enclave, Pitampura, Delhi-110088 and Mr. Anil Kumar Mehta, R/O QD-41, Vishakha Enclave, Pitampura, Delhi-110088. The total due: As on 31.03.2026 is Rs.8,05,16,198.63 (Rupees Eight Crore Five Lakh Sixteen Thousand and one hundred ninety eight and Paise Sixty three only) with further interest, Costs, other charges and expenses thereon. S1.No.2 : Lawrence Road Branch Name of Borrower- (1) M/s Raj Enterprises, Proprietorship Firm, having its Office at L2/28A, Block L-2, Shastri Nagar, North West Delhi, Delhi - 110052 (2) Mr. Vidya Dhar Sharma, (Proprietor), S/o Mr. Ram Vilas Sharma R/o 557/37 Onkar Nagar, Tri Nagar, Delhi - 110035 (3) Mrs. Raj Bal, (Guarantor) W/o Mr. Vidya Dhar Sharma, R/o 557/37 Onkar Nagar, Tri Nagar, Delhi - 110035 and The total due: As on 31.03.2026 is Rs.85,91,243.28 (Rupees Eighty Five Lakh Ninety One Thousand Two Hundred Forty Three and Paise Twenty Eight Only) with further interest, Costs, other charges and expenses thereon.

Mortgage Assets: S1.No. 1 Commercial property / shop / space / hall in ground floor admeasuring approximately 320 sq.ft. without terrace / roof rights, bearing No: 886/1, Ground Floor (Back side portion), East Park Road, Karolbagh, Delhi - 110005 Others property South: Entrance East: Open Area West: Others Shop

Reserve Price - Rs.40,60,000.00 EMD - Rs.4,60,000.00

S1 NO.2 Entire First Floor, without roof rights along with parking rights in Still portion, Eastern portion of Property Bearing Municipal No. L-2/28, portion of old Plot No. 28, Shastri Nagar, Delhi - 110052 admeasuring an area of 62 sq yards standing in the name of Mrs. Raj Bal and bounded as under - North: Other Property South: Other Property East: Road 20 Ft. West: Part of Property No. L-2/28

Reserve Price - Rs. 43,05,000.00 EMD - Rs. 4,31,000.00

Inspection of the Asset All working Days - From 02.05.2026 to 18.05.2026 Between 11.00 am to 5.00 pm

Last date and time for submitting online Tender & Application Forms Date: 18.05.2026 Time: By 5 pm

Date and Time of E-Auction The E-Auction will take place through portal on 19.05.2026 between 11.00 a.m to 11.30 a.m. with unlimited extensions of 5 minutes each till sale is concluded.

Nodal Bank account Name The Karur Vysya Bank Ltd., Central office in favour of above accounts Account No: 1101351000000973, IFSC Code: KVB00001101

Contact Person & Phone No As mentioned above

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's Secured Creditors website i.e. www.kvb.co.in/Property Under Auction and also at the web portal www.bankauctions.in of our e auction service provider M/s. Aclosure, Prior Encumbrance - NIL (Brought to the knowledge of Bank)

Statutory 15 days' Notice under Rule 8(6) along with Rule 9(1) of the SARFAESI Act, 2002

The borrower's and guarantor's are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Place: Delhi Date: 02.05.2026

FOR THE KARUR VYSYA BANK LTD

AUTHORISED OFFICER

ANANT RAJ LIMITED
(CIN: L45400HR1985PLC021622)
Registered office: Plot No. CP-1, Sector-8, IMT Manesar, Gurugram, Haryana-122051 Tel: (0124) 4265817
Head Office: H-65, Connaught Circus, New Delhi-110001 Tel: 011-43034400, 23324127, 23323880, 43582879
Email: secretarial@anantrajlimited.com Website: www.anantrajlimited.com

SECOND 100 DAYS' CAMPAIGN "SAKSHAM NIVESHAK"

The Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs, in furtherance of the objectives of Niveshak Shivir, and its ongoing initiatives towards investor awareness, education and facilitation, has launched the **Second 100 Days' Campaign - "Saksham Niveshak" from April 1, 2026, to July 9, 2026**, targeting shareholders whose dividends have remained unpaid/unclaimed.

As per the directive of IEPFA, **Anant Raj Limited ("the Company")** has commenced the Second 100 Days' Campaign, "Saksham Niveshak", for those shareholders, whose dividends are unpaid/unclaimed or who are required to update their Know your Client (KYC) & nomination details. This communication is being issued by the Company as part of the aforesaid investor outreach initiative. The objective of this campaign is to assist and empower shareholders by creating awareness regarding unpaid/unclaimed dividends and enabling them to claim their dividends/shares by updating their KYC, PAN, bank account details and nomination details in a timely manner.

We urge all shareholders, whose dividends remain unpaid or unclaimed, to promptly update their PAN, KYC details, including contact details (postal address with PIN code and mobile number), bank account details, specimen signature pertaining to their respective folios, as well as nomination details, to ensure seamless receipt of dividends and to safeguard their shares/dividends from transfer to the Investor Education and Protection Fund Authority. Shareholders may note that dividend payments are processed only through **electronic mode**, and therefore, any unpaid or unclaimed dividend amount can be credited to the shareholder's bank account only upon successful updation of the prescribed details and submission of the requisite documents.

Physical shareholders are requested to update their KYC details, PAN, and choice of Nomination by submitting the relevant documents viz: Forms ISR-1, ISR-2, ISR-3, SH-13, SH-14 by approaching the Company at H-65, Connaught Circus, New Delhi-110001 or the Registrar & Transfer Agent, i.e. Alankit Assignments Limited, Alankit House, 4E/2 Jhandewalan Extension, New Delhi 110055. The link to these forms is made available on RTA's website at www.alankit.com and the Company's website at www.anantrajlimited.com.

Shareholders holding shares in electronic form (Demat Form) may contact their respective Depository Participants (DPs) to get their KYC and other details updated.

For any further information, assistance or clarification, the shareholders may contact by sending an email to

RTA Info@alankit.com/rtat@alankit.com

Company secretarial@anantrajlimited.com

For Anant Raj Limited

SD/- Neeraj Kumar

Company Secretary

ANANT RAJ LIMITED
(CIN: L45400HR1985PLC021622)
Registered office: Plot No. CP-1, Sector-8, IMT Manesar, Gurugram, Haryana-122051 Tel: (0124) 4265817
Head Office: H-65, Connaught Circus, New Delhi-110001 Tel: 011-43034400, 23324127, 23323880, 43582879
Email: secretarial@anantrajlimited.com Website: www.anantrajlimited.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PDI/13/750/2026 dated January 30, 2026 ("SEBI Circular"), the Security holders/Investors of Anant Raj Limited ("the Company") are hereby informed that, the another Special Window for the transfer and dematerialisation of physical securities, shall remain open for a period of one year from February 05, 2026 to February 04, 2027.

This facility is available to those Security holders/Investors who had purchased physical securities of the Company i.e. the Transfer deed was executed prior to April 01, 2019, and:

(a) had not lodged the request for transfer of such securities; or

(b) had lodged the transfer request, but the request was rejected, returned or not attended due to deficiency in the documents, process or otherwise.

Applicability of the Special Window

For clarity regarding the applicability of this Special Window, the Security holders/Investors of the Company are advised to refer to the matrix set out below:

Whether Lodged for transfer before April 01, 2019?	Whether Original Security Certificate Available with the Security holders/Investors?	Whether Eligible to lodge in the Special Window?
No	Yes	Yes
(it is fresh lodgement)	Yes	(subject to the conditions specified in SEBI Circular)
Yes	Yes	No
(it was rejected/ returned earlier)	Yes	(the Transferee(s) shall be mandatorily required to submit the original security certificate along with the transfer request under this Special Window)
Yes, was lodged	No	No
No, was not lodged	No	No

It may be noted that, the securities transferred, pursuant to this Special Window, shall be mandatorily credited only in demat mode to the transferee's demat account and shall be subject to a lock-in for a period of 1 (One) year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible Security holders/Investors are encouraged to avail this opportunity by furnishing the requisite documents, as specified under the SEBI Circular, to the Company's Registrar and Share Transfer Agent i.e. Alankit Assignments Limited, Alankit House, 4E/2 Jhandewalan Extension, New Delhi 110055. Copy of the above SEBI Circular is also available on the Company's website (www.anantrajlimited.com) under "Investors" section".

For any further information, assistance or clarification, the Security holders/Investors may contact by sending an email to

सर्वोेटिक रिन्यूएबल पावर सिस्टम्स लिमिटेड					
(एक्सेल सर्वोेटिक पावर सिस्टम लिमिटेड के नाम से जाना जाता था)					
सीआईएन : L31200HR2004PLC136025					
कॉर्पोरेट कार्यालय : 808, इबी मैक्स, झारख झारखर, होटल झारख पब्लिक, सेक्टर १०, रंजिती-११००८५, नई दिल्ली					
टेलीफोन नंबर ०११-४११९३११६ ईमेल: investor.relations@servotek.com वेबसाइट: www.servotek.in					
3१ मार्च, २०२६ को सभापति रिमांडी और वर्ष के लिए लेखा-परीक्षित सैंडब्लॉक प्रसितीय परिणामों का सारांश					
(छाछ रुपये में)					
क्र.सं.	विवरण	समापत तिमाही		समापत वर्ष	
		३१ ०३ २०२६ (लेखापरीक्षित)	३१ १२ २०२५ (अखेखापरीक्षित)	३१ ०३ २०२५ (लेखापरीक्षित)	३१ ०३ २०२६ (लेखापरीक्षित)
१	परिचालनों से कुल राजस्व	2१120.4५	20२39.५३	1२६74.०३	६41६६.१०
२	अवधि के लिए शुद्ध लाभ / (हानि) (कर, अपवादात्मक और/या असमाधारण मद से पहले)	14६९.६६	१९३२.८१	१०६१.००	47३६.९१
३	कर से पहले की अवधि के लिए शुद्ध लाभ / (हानि) (कर,अपवादात्मक और /या असमाधारण मद के बाद)	14६९.६६	१९३२.८१	१०६१.००	47३६.९१
4	कर के बाद की अवधि के लिए शुद्ध लाभ / (हानि) (कर, अपवादात्मक और/या असमाधारण मद के बाद)	११७३.१०	१47०.4६	7६4.६६	3६२५.८4
५	अवधि के लिए कुल व्यापक आय	११७३.६१	१47०.4६	१७4९.८६	३६२३.३६
६	पैड-अप इक्विटी शेयर कंरिप्टल (अंकित मूल्य 1/- रुपये प्रति शेयर)	22५८.4५	2१५८.4५	224६.4५	22५८.4५
७	रुपये प्रत्येक का प्रति शेयर आय : (a) बैसिक (रु.)	०.५२	०.६५	०.३५	१.६१
	(b) रतरीकृत (रु.)	०.५१	०.६३	०.३५	१.५६

टिप्पणी :

१. वित्तीय नतीजे कंपनी अधिनियम, २०१३ की धारा १३३ के तहत निर्धारित भारतीय लेखा मानक (इंड्र-एएस) और सीबी (सिस्टिम ऑडियोरकस एंड डिक्लेरेशन रिक्वायरमेंट) रेगुलेशन, २०१५ (संशोधित) के रेगुलेशन ३३ और ६ जुलाई, २०१६ के सभी परिवर्तन के अनुसार तैयार किए गए हैं।

२. उपरोक्त वित्तीय नतीजों की ३० अप्रैल, २०२६ को हुई अपनी-अपनी बैठकों में लेखा कमेटियों द्वारा समीक्षा की गई है और ३० अप्रैल, २०२६ को हुई अपनी-अपनी बैठकों में बोर्ड ऑफ़ डायरेक्टर्स द्वारा अनुमोदित किया गया है। रेट्यूटरी ऑडिटर ने इन नतीजों पर बिना किसी बदलाव के लेखापरीक्षा साथ दी है।

३. ऊपर दिया गया आंकड़ा ३१ मार्च, २०२६ को खत्म हुई तिमाही और वर्ष के लेखा-परीक्षित रट्यूडेशन वित्तीय परिणाम के डिक्लर प्राप्क का एक हिस्सा है, जिसे सीबी (सिस्टिम ऑडियोरगन एंड डिक्लेरेशन रिक्वायरमेंट) रेगुलेशन, २०१५ के रेगुलेशन ३३ के तहत एनएसई में फाइल किया गया है। ३१ मार्च, २०२६ को समाप्त तिमाही और वर्ष के लिए के लेखापरीक्षित वित्तीय परिणाम (रट्यूडेशन और कंसेलिडेशन) का पूरा प्रारूप कंपनी की वेबसाइट www.servotek.in और एनएसई www.nseindia.com पर उपलब्ध है।

४. प्रमुख समीक्षित वित्तीय जानकारी निम्नानुसार है:

(छाछ रुपये में)					
क्र.सं.	विवरण	समापत तिमाही		समापत वर्ष	
		३१ ०३ २०२६ (लेखापरीक्षित)	३१ १२ २०२५ (अखेखापरीक्षित)	३१ ०३ २०२५ (लेखापरीक्षित)	३१ ०३ २०२६ (लेखापरीक्षित)
१	परिचालनों से कुल राजस्व	2१९००.००	2११५4.०६	१४७४५.९७	६७५३६.4५
२	कर-पूर्व लाभ / (हानि)	१३०4.३९	२०२७.९८	१०६०.५५	4०42.३०
३	कर-परश्चात लाभ / (हानि)	११२०.६२	१५५१.५०	77१.६२	३१६६.९७

सर्वोेटिक रिन्यूएबल पावर सिस्टम लिमिटेड के लिए
हस्ताक्षर/—
रमन माटिया, प्रभुम निदेशक
सीआईएन : ००१५६८२७

जेट एयरवेज (इंडिया) लिमिटेड (परिसमापन के अधीन)					
पंजीकृत कार्यालय : रट्टरलिंग, सेक्टर, 4०१-4०७, मधुली ताल, डिण्डाना वाल्ड हाई स्कूल के सामने, अंधेरी कुली रोड, चकाला, इन्ड्रेस्ट, मुंबई-४०००९३ सीआईएन : L999९9MM१९९२PLC०६६२१३ (माननीय एक्सेलरटी के आदेश निर्देशांक २६ नवंबर २०२४ के अनुसार परिसमापन प्रक्रिया से पुनर रहीं एक कम्पनी)					
ई-नीलामी हेतु सार्वजनिक घोषणा					
दिवालिप्रापन एवं दिवालिप्राप्ति संहिता, २०१६ और उसके अंतर्गत पठित विनियमों के तहत नोटिस (“कॉर्पोरेट वेबसाइट”) के स्वागत्य वाली ११ परिसमाप्ति नियमों की गई तालिका में वर्णित) को किसी के लिए बोलिया अनिवारित की जाती है, जो कॉर्पोरेट वेबसाइट को परिसमापन संघर्षों का हिस्सा है। यह नीलामी दिवालिप्रापन और दिवालिप्रापन संहिता, २०१६ (“आईबीएन ई”) के प्राधान्यों और उसके तहत बनाए गए नियमों और विनियमों के अनुसार, “जैसा है, जैसा है”, “जो कुछ भी है” और “जैसा है, जैसा है” के अन्तर्गत और बिना किसी प्रतिनिधित्व, बांटे या हस्तिलिखित के का रही है। यह निम्नी अधोदस्ताखरी द्वारा ई-नीलामी प्लेटफॉर्म में BAANKNET (ईई में eBkay) के माध्यम से https://ibbl.baanknet.com (“ई-नीलामी प्लेटफॉर्म”) पर, अन्य माली के अलावा, IBBI (परिसमापन प्रक्रिया) विनियम, २०१६ के विनियम ३२ और ६२ में, २०२६ के परिसमापित किसी प्रक्रिया ज्ञापन (“ ASPM ”) के अनुसार की जाएगी।					

ई-नीलामी के लिए महत्वपूर्ण तिथियाँ की अनुसूची					
	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६
पास्ता दस्तावेज और धारा २२९ वामनत्र जमा करने हेतु आंतिम तिथि	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६
माहिर राशि (ईईएमई) जमा करने हेतु आंतिम तिथि और समय	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६
ई-नीलामी की तिथि और समय	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६
अंतिम किसी प्रतिकर के भुगतान हेतु अंतिम तिथि	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६	सोमवार, जून, १, २०२६

क्र.सं.	संपत्ति विवरण	संपत्ति आईडी	नीलामी आईडी	आरक्षित मूल्य	बयाना राशि जमा	बुद्धिशील मूल्य
१	SXI VDA१३८3BU5६८५	३०५९	३५१८	१,५७,९५०	१५,७९५	७,८९८
२	EECO D१३ ६-सीटर DL२८CAQ44०९	३०६१	३५२१	१,३४,६६०	१३,४६६	६,७२३
३	स्वराज माजला-मिनी ट्रक DL१६G६५८	३०६२	३५२२	१,१२,९९५	११,३००	६,५६०
४	सिटी १.५ SV MT (J-VTEC) MH०२EE०९५५	३०६३	३५२३	३,४२,६३०	३४,२६३	१७,१३२
५	सिटी १.५ SV MT MH०२EE०९६१	३०६४	३५२५	३,४२,६३०	३४,२६३	१७,१३२
६	रिजपट डिजायर VXI BS IV MH०२EK५१४७	३०६५	३५२८	३,१०,६३५	३१,०६४	१५,५३२
७	सिटी १.५ SV MT (J-VTEC) MH०२EE०९५०	३०६६	३५२९	३,४२,६३०	३४,२६३	१७,१३२
८	रिजपट डिजायर VXI BS IV MH०२EK५१४४	३०६७	३५३०	३,१०,६३५	३१,०६४	१५,५३२
९	सिटी १.५ SV MT (J-VTEC) MH०२EK४२२९	३०६८	३५३१	४,०२,५७०	४०,२५७	२०,१२९
१०	रिजपट डिजायर VXI MH०२EK५१४६	३०६९	३५३४	३,१०,६३५	३१,०६४	१५,५३२
११	ऑडी A6 ३५ TFS DL३८C०N६4०३	३०७७	३५३७	१७,५६,७७५	१,७५,६७७	८७,८७४
स्थान: को.च, नंबर ११४० – ११४२, लुथरा एस्टेट, रंजोीकर, नई दिल्ली – ११००३८						

इसमें एक, शुद्ध, प्रभार, हस्तातण शुद्ध, प्रत्यक्ष शुद्ध, पंजीकरण शुद्ध, सैंडब्लॉक और किसी को पूरा करने के लिए लागू सभी आवश्यकताएं शामिल नहीं हैं। इसाक्षरकर्मों द्वारा कोई भी प्रतिनिधित्व, बांटे या हस्तिलिखित प्रदान नहीं की जाएगी।

मालवणी दिवाप्राप्ति

१. उपरोक्त सूचीकृत ११ परिसमाप्ति के लिए **BAANKNET** प्लेटफॉर्म पर ११ अलग-अलग ई-नीलामी आयोजित की जाएगी।

२. इस निम्नी सूचना को संबंधित एक्सेलरटी के साथ ध्यान जाना चाहिए, जिसमें परिसमाप्ति का विवरण, घोषणाएं, प्राप्य पत्र और आईबीबी की धारा २२९ के तहत पास्ता के लिए वामनत्राएँ और बैकनेट पर उपलब्ध ई-नीलामी बिडी के सामान्य और तकनीकी नियम एवं शर्त शामिल हैं।

३. इन्धुक बोलीदाताओं को निर्धारित समय सीमा के भीतर ई-नीलामी प्लेटफॉर्म के माध्यम से आवश्यक पास्ता दस्तावेज और ईएमई जमा करना होगा।

४. इन्धुक बोलीदाताओं को यह पचन देना होगा कि वे आईबीबी की धारा २२९ के तहत किसी भी प्रकार से अपना नहीं और/या यदि वे किसी भी स्तर पर अपना पाए जाते हैं, तो ईएमई जमा कर ली जाएगी।

५. ई-नीलामी से संबंधित किसी भी प्रश्न के लिए, कृपया परिसमापक के अधिकृत प्रतिनिधि **बी दीर्क्षित माखर** (9१-४९९495५२९४) से jetliiquidation@in.ey.com और liquidation.jet@gmail.com पर संपर्क करें। धन्ये का विषय “जेट एयरवेज (इंडिया) लिमिटेड” संबंधित किसी भीलामा – होना चाहिए।

६. यह स्पष्ट किया जाता है कि यह सूचना अधोदस्ताखरी या जेट एयरवेज (इंडिया) लिमिटेड (परिसमापन में) पर किसी को प्रभावी बनाने के लिए किसी भी प्रकार का बाध्यकारी दायित्व नहीं डालती है। अधोदस्ताखरी द्वारा दिया गया कोई भी निर्णय अंतिम होगा और सभी संबंधित बोलीदाताओं पर बाध्यकारी होगा।

७. यह स्पष्ट किया जाता है कि यदि तथा **ASPMs** में दर्शाई गई परिसमाप्तिवों का विवरण केवल सामान्य संरूप के उद्देश्य से ही प्रदान किया गया है। **ASPMs** में परिभाषित प्रसिद्धि प्राप्त पक्ष (Indemnified Parties), किसी भी प्रकार की कर्तव्य/अवधान/विचारण/पलायन/कृत/परिदेन/अपना या किसी भी प्रकार की भुक्ति याद यह परिसमाप्तिवों के विवरण, बाध्यकारक अपादन या विधिति से संबंधित हो के लिए, यदि वह इन्वेटी ऑडिटर रिपोर्ट से उत्पन्न हुई हो या अन्यथा, तथा यदि ऐसी विमांडित ई-नीलामी की पूर्णता से पहले, दौरान या बाद में समने आए, किसी भी प्रकार की डिक्लेरेशरी या दायित्व से मुक्त रूप से इन्धुक करारों ई और उनके ऊपर कोई दायित्व नहीं होगा। परिसमाप्तिवों की किसी पूर्णता, “जहाँ है जैसे है”, “जैसा है वैसा है”, “जैसी स्थिति में है वैसी स्थिति में” तथा “बिना किसी प्रत्यक्षतन (without recourse)” के आधार पर की जाती है और प्रसिद्धि प्राप्त पक्षों द्वारा किसी भी प्रकार का कोई प्रतिनिधित्व, बांटे या हस्तिलिखित (विशेष परिसमाप्तिवों की मात्रा, स्थिति या गुणवत्ता से संबंधित कोई भी अपाधान शामिल हैं) प्रदान नहीं की जाती। ई-नीलामी में भाग लेकन, प्रत्येक संभावित बोलीदाता यह स्वीकार करता है कि वह उरय अपने स्वतंत्र प्रभावित परिष्कम के लिए पूर्णतः डिक्लेरार है, जिसमें परिसमाप्तिवों का भीतिक निरीक्षण और सत्यापन सहित, किंतु इन्नी तक सीमित नहीं, शामिल हैय तथा वह परिसमाप्तिवों की मात्रा, विवरण या स्थिति में किसी भी प्रकार की विसमिती, अमान, भुक्ति या कमी के संबंध में, अथवा इसके परिणामस्वरूप होने वाली किसी भी प्रकार की हानि, नुकसान, लायत या व्यय खांटे वह पूर्णतया हो या न होने के लिए प्रसिद्धि प्राप्त पक्षों के विरुद्ध किसी भी प्रकार का कोई दावा, मांग, कंसेवाइ या उपाय नहीं करेगा और ऐसे सभी दावों का परिहारा करता है।

८. परिसमापक अपने विवेकाधिकार पर संबंधित **ASPM** की शर्तों में संशोधन /परिवर्तन करने और किसी प्रक्रिया की सममरीकाम में संशोधन करने का अधिकार सुरक्षित रखता है, जिसमें ई-नीलामी की विधियाँ भी शामिल हैं, लेकिन इन्नी तक सीमित नहीं है। परिसमापक, **SOC** की सहाय के अनुसार, लागू कानूनों के तहत अपना प्रदान किए गए प्राधान्यों को छोड़कर, बिना कोई कारण बताए किसी भी सच में ई-नीलामी को रू/समाप्त करने का अधिकार सुरक्षित रखता है।

हस्ता /—
राजीश कुमार मुत्ता
जेट एयरवेज (इंडिया) लिमिटेड के परिसमापक
IP Registration No: IBBI/IPA-००१/IP-P0०023/२०१६/१७१०५६
एक्कर नंबर – AA१/१००५६/०2/३११२६८/१०८५४
एक्कर वैसता : ३१ दिसम्बर, २०२६ तक
पत्राचार के लिए पता : ४०१-४०७, रट्टरलिंग सेक्टर,
सीधा तल, अंधेरी कुली रोड, चकाला ओरी इंट्र, मुंबई ४०००९३
ईमेल – liquidation.jet@gmail.com

दिनांक: ०२.०५.२०२६
स्थान: मुंबई

“फार्म नं. आईएनसी-१९”

(कम्पनी (गैरन) नियम, २०१४ के नियम २२ के अनुसार)

१. इस बताया जाता है कि कंपनी अधिनियम, २०१३ के धारा ८ के तब-संख्या (4) (ii) के तहत IIT काउंसेलन कोर (कंसेलेशन एंड असेसमेंट) विरल्ला पंजीकृत कार्यालय तीसरा, चीना, IIT दिल्ली (कंसेलेशन (ई-बिड) प्लैट-नंबर 4६१, RGECP, P.O. चर सीटीएन-१३१०२९ में है, ने क्षेत्रीय निदेशक, उत्तरी क्षेत्र, चंडीगढ़ को एक आवेदन दी है, ताकि उस संरचना ८ कंपनी को प्राइवेट लिमिटेड कंपनी में बदलने की मजूरी मिल सके। फार्म आईएनसी-१८ में आवेदन ३० अप्रैल २०२६ को क्षेत्रीय निदेशक के पास फाइल की गई है। उस कंसेलन की मजूरी देने वाला संचालक रजिस्ट्रेशन ३० मार्च, २०२६ को हुई कंपनी की आम बैठक में पास किया गया था।

२. कम्पनी का प्रमुख उद्देश्य निम्नानुसार है :

राजनीति और शैक्षिक संस्थाओं की मायता, गुणवत्ता, प्रमाणन, निर्धारण और क्षमता के प्रदर्शन से संबंधित सभी प्रकार की गतिविधियों को जारी रखना। कोलनो और रि-विट्रिब्यूशन में रूपांतरण और रचनात्मकता दोनों तरह पर तकनीकी क्षिा में अनुष्ठान को बढ़ावा देना और मानवता तथा तथा मानवता प्रक्रिया के माध्यम से गुणवत्ता का बाहरी सत्यापन प्रदान करना।

३. प्रस्तावित कंपनी के प्राप्र ज्ञापन और संस्था के अधिनियम की प्रती तैयार करने, आईआईटी दिल्ली (कंसेलेशन (आई-बिड) प्लैट नंबर 4६१, RGECP, P.O. चर सीटीएन-१३१०२९ में दर्दो जा सकती है।

४. यह सुचित किया जाता है कि कोई भी व्यक्ति, फर्म, कंपनी, नियम या नियमों को इस आवेदन का विरोध करना चाहता है, वह सीरीय निदेशक, उत्तरी क्षेत्र, चंडीगढ़ को इस सूचना के प्राधान्यों की तिथि से तीन (३०) दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, चंडीगढ़ को इस तरह की आपत्ति अवगत कर सकता है, जो की तीसरा क्षेत्र, कॉर्पोरेट भवन, प्लॉट नंबर 4-बी, सेक्टर-२७ बी, पिप-१८००१९, चंडीगढ़ में क्षेत्रीय निदेशक, को संबोधित एक पत्र द्वारा है। जिसकी एक प्रति आवेदन माली को भेजा जाएगा। प्रस्तावित कंपनी का पंजीकृत कार्यालय तीसरा, चीना, IIT दिल्ली (कंसेलेशन (ई-बिड) प्लैट नंबर 4६१, RGECP, P.O. चर सीटीएन-१३१०२९ पर भेजी जाएगी।

कृपे की ओर से आईआईटी फाइलेशन कोर एक्सेलरटी एंड असेसमेंट द्वारा।

रमन वेननी
दिनांक : ०२.०५.२०२६
रमन वेननी
सीआईएन : ०३५६९५९६
पता : डायरेक्टर्स लॉज, आईआईटी कैंपस इंडियन इंस्टीट्यूट ऑफ टेक्नोलॉजी दिल्ली, लॉज खाना नई दिल्ली-११००१६

प्ररूप संख्या आईएनसी-२६
(कम्पनी (निगमन) नियम, २०१४ के नियम ३० के अनुसार)

केंद्र संरक्षक, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशक, कॉर्पोरेट कार्य मंत्रालय, नई दिल्ली
कंपनी अधिनियम, २०१३ की धारा १३ के अधिन (4) और कंपनी (निगमन) नियम, २०१४ के नियम ३० (६) (i) के मातुले में और

आर. के. पॉलीकिप्रांस प्राइवेट लिमिटेड (सीआईएन: U२५९९०DL२०११PTC२२8०८4)
बिसका पंजीकृत कार्यालय की-२६ मुलत ओखला औद्योगिक क्षेत्र फेस-१, दक्षिण दिल्ली, ओखला औद्योगिक क्षेत्र, भारत-११००२० में है के मातुले में

...आयोजित करके, क्षेत्रीय निदेशक
एतद्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदन कंपनी क्षेत्रीय सरकार के समक्ष कंपनी अधिनियम, २०१३ की धारा १३ के अधिन आवेदन का प्रस्ताव करके है, जिसका कंपनी का पंजीकृत कार्यालय “**राष्ट्रीय पञ्जाबी बंड दिल्ली**” से “**उत्तर प्रदेश**” में स्थानांतरित करने के लिए २४ अप्रैल, 2०२६ को आयोजित अधिवेशन आम बैठक में पारित विशेष प्रस्ताव के तहत में कंपनी के मेम्बरों और साधारण में बदलाव के पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय पर प्रस्तावित स्थानांतरण से यह व्यक्ति का हित प्रभावित होगा है तो यह व्यक्ति या तो निवेशक सिकायत को तैयार कर **एनसीए-२१ पौलिस (www.mca.gov.in)** में विकसित करें कर सकते हैं या एक समय जब जिसमें उनके हित का प्रभार और एकत्रित हित का कारण उत्पत्तिवित हो, के समक्ष अपने आपसी क्षेत्रीय सरकार को इस सूचना के प्राधान्यों की तारीख से चौदह (१४) दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशक, उत्तरी क्षेत्र, चंडीगढ़ को भेजें, उत्तरी क्षेत्र, चंडीगढ़, भारत-११००२० में है के मातुले में

सी-२६ मुलत ओखला औद्योगिक क्षेत्र फेस-१, दक्षिण दिल्ली, ओखला औद्योगिक क्षेत्र, दिल्ली, भारत-११००२०

आवेदन के लिए और आवेदन की ओर से **आर. के. पॉलीकिप्रांस प्राइवेट लिमिटेड** हस्ता /—
दिनांक: ०१.०५.२०२६ **कंचर पाल सिंह** (निदेशक)
स्थान: नई दिल्ली **सीआईएन : ००८५१६५२२**

प्रप्र-बी सारजनिक उद्घोषणा		
(भारतीय ऋणरोचनासभा एवं दिवाप्राप्ति बोर्ड (परिसमापन प्रक्रिया) विनियमावली २०१६ के विनियम १२)		
मैसर्स अलका पैसिफिक इंडीयनर्स प्राइवेट लिमिटेड-परिसमापनाधीन, के हितधारकों के ध्यानार्थ		
क्र.सं.	विवरण	विवरण-विवरण
१.	कॉर्पोरेट वेबसाइट का नाम	मैसर्स अलका पैसिफिक इंडीयनर्स प्राइवेट लिमिटेड
२.	कॉर्पोरेट वेबसाइट के निर्देशक की स्थिति	२५-११-२०२३ तक कंपनी निदेशक, दिल्ली
३.	आवेदन लिखके अंतर्गत कॉर्पोरेट वेबसाइट निर्माण / चर्चकृत है	U७४९००DL२००3PTC१232२८
४.	कॉर्पोरेट वेबसाइट की कॉर्पोरेट पहचान स्थान /बिडिंग शेड्यूल का निर्देशक का नाम	एच-६९/१, प्लॉट नं-४, गुप्ता विहार, उत्तरी मोह, उत्तर पूर दिल्ली-११००६३
५.	कॉर्पोरेट वेबसाइट के पंजीकृत कार्यालय और प्रदान कार्यालय (यदि कोई हो) का पता	२4०३2०२६
६.	अवधारक/समापन प्रक्रिया प्रक्रिया संचालन की तिथि	२५.०३.२०२६ (आदेश संवर की तिथि ३०.०४.२०२६ है)
७.	कॉर्पोरेट वेबसाइट का परिसमापन आदेश होने की तिथि	३१.०५.२०२६
८.	परिसमापन के रूप में जारी करवाते ऋणरोचनासभा सदस्यता का नाम और रजिस्ट्रेशन नंबर	बी नमक अलका निदेशक संस्था – IBBI/IA-००२/IP-P0००23-2०२०-२०२११३९९
९.	बीई के साथ संबंधित/संबंधित परिवर्तन का दावा और ई-मेल	ईई-८-५, इंदिरा ताल, गुप्ताधन माल, दिल्ली ओकेसी, दिल्ली-११०००४ ईमेल आईडी : ncl.srassociates@lawmax.in
१०.	परिसमापन के तत्प पत्राचार के लिए पता और ई-मेल	ईई-३२६, इंदिरा त